

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 139 OF 2015

Dated: 26th August, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

ISMT Ltd.

.... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. Sai Kumar
Mr. Varun Pathak for R.2

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Sai Kumar takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 23.09.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 07.10.2015 after serving copy on the other side.

List the matter on **08.10.2015**.

**(I.J. Kapoor)
Technical Member
Ts/dk**

**(Justice Ranjana P. Desai)
Chairperson**